

(In Chamber)

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

I.A.NO.6 In CONTEMPT PETITION (C) NO. 17-21 OF 2005 IN SLP(C) 8115-  
8119/2002

DAMODHAR & ANR.

Petitioner(s)

VERSUS

SHARADCHANDRAJI KANADE & ORS.

Respondent(s)

(With appln(s) for withdrawal of C.P)

(With office report dt. 21.9.2006)

Date: 21/11/2006 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ASHOK BHAN

For Petitioner(s)

Ms. Chandan Ramamurthi,Adv.

For Respondent(s)

Mr. Mukesh K. Giri,Adv.

UPON hearing counsel the Court made the following

O R D E R

As prayed for Contempt Petitions are dismissed as

withdrawn.

(Ganga Thakur)

(Kanwal Singh)

PS to Registrar

Court Master

Signed order is placed on the file

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

I.A. No.6 IN CONTEMPT PETITION NOS. 17-21 OF 2005

DAMODHAR & ANR.

...PETITIONER

R(S)

Versus

SHARADCHANDRAJI KANADE & ORS.

...RESPONDENT

T

(S)

O R D E R

As prayed for, the Contempt Petitions are dismissed as

withdrawn.

.....J.

(ASHOK BHAN)

New Delhi,

November 21, 2006.